

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 793 of 2012

[Arising out of Order-in-Original No. 29/DM/ADJN/CE/2011-2012 dated 09.01.2012
passed by the Commissioner of Central Excise, Delhi-IV, Faridabad]

Shri Vijay Agarwal

.....Appellant

CMD of M/s Action Construction Equipment Ltd
(Spare Part Division)
25th Mile-Stone, Delhi-Mathura Road,
Jajru Road, Ballabhgarh,
Faridabad, Haryana 121004

VERSUS

**Commissioner of Central Excise, Goods &
Service Tax, Faridabad**

.....Respondent

GST Bhawan, New CGO Complex, NH IV,
NIT, Faridabad, Haryana 121001

APPEARANCE:

Ms. Krati Singh and Mr. Aman Singh. Advocates for the Appellant

Mr. Siddharth Jaiswal and Mr. Narinder Singh, Authorized Representatives
for the Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

DATE OF HEARING/ DECISION: 22.09.2025

Appeal is allowed. For order, see order of date passed in Excise
Appeal No. 791 of 2012.

**(S. S. GARG)
MEMBER (JUDICIAL)**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**